

The Tamil Nadu Legislature (Prevention of Disqualification) Act, 2014

Act 3 of 2014

Keyword(s):

Disqualification, Legislature, MLA

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th February 2014 and is hereby published for general information:—

ACT No. 3 OF 2014.

## An Act further to amend the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Legislature (Prevention of Disqualification) Amendment Act, 2014.

Short title and commence-

(2) It shall come into force at once.

Tamil Nadu Act 3 of 1967.

2. In the Schedule to the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967, the following item shall be added at the end, namely:—

Amendment of Schedule.

"12. The office of the chairman, chairperson, director or member of any statutory or non-statutory body, other than those specified above, on being elected, appointed or nominated to such office by the Legislative Assembly or the State Government, as the case may be, if the holder of such office is not entitled to any remuneration other than compensatory allowance.

Explanation.—For the purposes of this item,—

- (a) "compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance, conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;
- (b) "statutory body" means any corporation, committee, commission, authority, board, society, trust (by whatever name called) or other body of persons, whether incorporated or not, established by or under any law for the time being in force;
  - (c) "non-statutory body" means any body of persons other than a statutory body.".

(By order of the Governor)

G. JAYACHANDRAN,

Secretary to Government, Law Department.